

Annexure – 3

Name of the corporate debtor: RANKINI POWER GENERATION PRIVATE LIMITED

Date of commencement of CIRP: 14.05.2026 (Order dated 14.05.2026 was received on 15th May 2026)

List of creditors as on: 29th May, 2026

List of secured financial creditors (other than financial creditors belonging to any class of creditors)

(Amount in ₹)

Sl. No.	Name of Creditor	Details of claim received		Details of claim admitted						Amount of contingent claim	Amount of any Mutual dues, that maybe set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% voting share in CoC					
1.	SREI Equipment Finance Limited	20.05.2026	14,39,49,18,953	14,38,53,21,236	Secured. Further details mentioned in Annexure A.	14,38,53,21,236	Nil	No	100%	Nil	Nil	95,97,717	Nil	
2.	Palm Products Private Limited	29.05.2026	70,82,76,903	-	Secured	-	-	-	-	-	-	-	70,82,76,903.00	Under Verification for want of documents
	TOTAL		15,10,31,95,856	14,38,53,21,236		14,38,53,21,236			100%			95,97,717	70,82,76,903	

Annexure A

PRIMARY SECURITY

1. First Charge on all of the following assets:

- Charge on movable assets and properties (both present and future) including movable plant and machinery, whether affixed to the earth or not, as also all tangible movable assets (both present and future) and in particular, including without limitation, all movable plant and machinery (whether attached or otherwise), inventory, interior, all other fixed assets (both present and future) including computers, office and other equipment, appliances, furniture, fixtured, vehicles, machinery spares and stores, tools and accessories, electrical spares, meters, pipelines, tanks and all other equipment, whether or not installed, and whether lying loose or in cases or whether lying loose or in cases or whether lying or stored in or to be stored In or to be brought into any of the Borrower's premises, warehouses, stockyards, godowns or those of Borrower's agent, affiliate, associate, representative or at various work site or at any place or places wherever else situated or wherever else the same may be or whether in the course of transit or delivery whether now belonging or which may hereafter belong to the Borrower's or which may be held by any person at any place within or outside India to the order or disposition of the Borrower's and all documents of title including bills of lading, shipping documents, policies of insurance and other instruments and documents relating to such movables, in each case, together with all benefits and rights thereto.
- All of the Borrowers' assets including rights, titles, interest claims, insurance policies;
- All of the Borrower's current assets-book debts, outstanding moneys, claims, demands, bills, guarantees, letter of credit, contracts, engagements, operating cash flows, commissions, revenues of whatsoever nature and wherever arising of the Borrower's and stocks, shares, notes, bonds, warrants and other securities of any kind belonging to or held by the Borrower's and all chose in action which may give rise to any debts, revenue or monetary claim, which are now due and owing or accruing and which may at any time hereafter during the continuance of this Deed become due and owing or accrue to the Borrower's, and the benefits of any security, guarantee or other rights in relation to any of the foregoing;
- Charge on stocks of raw materials, finished and semi-finished goods, goods in process and consumable stores, which are now lying or stored in or which hereafter from time to time during the continuance of this Deed by lying or stored in or brought into or be in or about the factories and godowns of the Borrower's or warehouses, wherever situate.
- All of borrowers account opened/to be opened.
- All of the borrowers current or non-current investments both present and future.
- All intangible assets of the borrower.

COLLATERAL SECURITY

2. NIL

PERSONAL GUARANTOR

3. NIL